

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 139 of 2018

IN THE MATTER OF:

Vishal Vijay Kalantri

...Appellant

Vs

DBM Geotechnics & Constructions Pvt. Ltd. & Anr.

....Respondents

Present:

For Appellant: Ms. Neeha Nagpal, Advocate.

For Respondents: Mr. Gourab Banerji, Sr. Advocate with Ms. Aditi Sharma and Ms. Raka Chatterjee, Advocates for CoC.

**Mr. Abhishek Puri and Ms. Surbhi Gupta
Advocate for MMB.**

**Mr. Kunal Vajani and Mr. Varun Ahuja,
Advocates for RP.**

With

Company Appeal (AT) (Insolvency) No. 697 of 2019

IN THE MATTER OF:

Adani Ports and Special Economic Zone Ltd.

...Appellant

Vs

Shailen Shah RP of Dighi Port Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Arun Kathapalia, Sr. Advocate with Mr. Mahesh Agarwal and Mr. M. S. Ananth, Advocates.

**For Respondents: Mr. Nirav Shah and Mr. Satendra K. Rai,
Advocates for RP.**

With

Company Appeal (AT) (Insolvency) No. 698 of 2019

IN THE MATTER OF:

Adani Ports and Special Economic Zone Ltd. ...Appellant

Vs

Shailen Shah RP of Dighi Port Ltd. & Ors.Respondents

Present:

For Appellant: Mr. Arun Kathapalia, Sr. Advocate with Mr. Mahesh Agarwal and Mr. M. S. Ananth, Advocates.

For Respondents: Mr. Nirav Shah and Mr. Satendra K. Rai, Advocates for RP.

With

Company Appeal (AT) (Insolvency) No. 722 of 2019

IN THE MATTER OF:

Vishal Vijay Kalantri ...Appellant

Vs

Dighi Port Ltd. & Ors.Respondents

Present:

For Appellant: Ms. Neeha Nagpal, Advocate.

For Respondents:

ORDER

04.02.2020: Heard in part. Place the case for further hearing under heading 'for orders' on the top of the list on **6th February, 2020**.

Parties are allowed to file short written submissions, not more than two pages, by tomorrow i.e. 5th February, 2020.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc